

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.86/2021 with MA No.119/2021

This the 10th day of June, 2021.

**Coram : Hon'ble Shri Jayesh V.Bhairavia, Member (J)
Hon'ble Dr. A.K.Dubey, Member (A)**

1. Dipak Vasantrao Sonkusre, S/o. Shri Vasantrao Vithoba Sonkusre
Male, Aged 51 years,
Superintendent of CGST (Group B), CGST, Gandhinagar
Residing at E-81, Non-Gazetted Staff Quarters, Naranpura,
Ahmedabad 380 013.
2. Deepak Ramkrishna Vyas, S/o. Shri Ramkrishna Ramanlal Vyas
Male, Aged 47 years,
Superintendent of CGST (Group B), CGST, Gandhinagar
Residing at 35, Keshav Park Society, Naroda, Ahmedabad 382 330.
3. Bimal Vinod Devarukhkar, S/o. Shri Vinod Baburao Devarukhkar
Male, Aged 49 years,
Superintendent of CGST (Group B), CGST, Gandhinagar
Residing at C-201, Gala Celestia, Nr. Vaishnodevi Circle,
Ahmedabad 382 481.
4. Paresh V. Gohel, S/o. Shri Vallabhdas Laxmandas Gohel
Male, Aged 49 years,
Superintendent of CGST (Group B), CGST, Gandhinagar
Residing at 17/1, Magan Patel's Khancho, Dariapur Chakla,
Ahmedabad 380 001. Applicants

(By Advocate : Shri Anil Gidwani)

Versus

1. Union of India
Notice to be served through:
Secretary, Revenue
Ministry of Finance,
North Block, New Delhi – 110001.
2. Central Board of Indirect Taxes,
Notice to be served through:
The Chairman, CBIC,
Ministry of Finance, Department of Revenue,
New Delhi- 110001.
3. The Chief Commissioner of CGST & Central Excise,
Ahmedabad Zone, GST Bhavan,

4. Revenue Marg, Ambawadi, Ahmedabad – 380 015.
The Commissioner of CGST & Central Excise,
Gandhinagar Commissionerate,
Custom House, Nr. All India Radio,
Navrangpura, Ahmeabad – 380 009. Respondents

OR D E R (ORAL)

Per : Hon'ble Shri J.V. Bhairavia, Member (J)

1. Considering the reasons and grounds stated in the MA No.119/2021 for Joint Application, the same is allowed.
2. Counsel for the applicants submit that the applicants have made representations with regard to grant of Grade Pay Rs.5400/- to them on completion of their continuous four years service in terms of OM No.A.26017/98/2008-Ad.II.A dated 21.11.2008 which has not been considered by the respondents. He further submits that recently the Ministry of Finance, Department of Revenue, Central Board of Indirect Taxes & Customs, vide letter its dated 07.04.2021 had issued instructions with respect to grant of benefits under OM No.A.26017/98/2008-Ad.II.A dated 21.11.2008. Therefore, he requests that the applicants will be satisfied, if they may be permitted to submit additional representation before the authority concerned and this Tribunal be pleased to direct the respondents to consider the same expeditiously.
3. In view of the above submissions on behalf of the applicants, we dispose of the OA by granting liberty to the applicants to file additional representation with respect to their claim for grant of Grade Pay of Rs.5400/- in terms of the OM No.A.26017/98/2008-

Ad.II.A dated 21.11.2008. The respondents are directed to consider the representations of the applicants in accordance with the existing rules and instructions, as also service record as per stipulated procedure, as expeditiously as possible, but not later than three months from the date of receipt of the additional representation of the applicants. We make it clear that this Tribunal has not expressed any opinion on the merits of the case.

4. The OA stands disposed of accordingly. No order as to costs.

**(A.K.Dubey)
Member (A)**

**(J.V.Bhairavia)
Member (J)**

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